

From,

Hira Singh Bonal,
H.J.S.
Registrar General,
High Court of Uttarakhand,
Nainital.

To,

- All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Judge/Judges, Family Courts, Subordinate to High Court of Uttarakhand.
 3. Principal Secretary, Legislative and Parliamentary Affairs, Govt. of Uttarakhand, Dehradun.
 4. Secretary, Law-cum-L.R, Govt. of Uttarakhand, Dehradun.
 5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
 6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, near Rinku Medicos, Dehradun.
 7. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
 8. Legal Advisor to Hon'ble Governor, Uttarakhand, Raj Bahwan, Dehradun.
 9. Secretary, Lokayukt, 3/3 Industrial Area, Patel Nagar, Dehradun.
 10. Registrar, State Consumer Redressal Commission, Uttarakhand, H. No. 176, Azabpur Kala near Spring Hill School, Mothrowala Road, Dehradun- 248415.
 11. Member- Secretary, Uttarakhand State Legal Services Authority, Nainital.
 12. Presiding Officer, Labour Courts, Dehradun, Hardwar & Kashipur, District Udham Singh Nagar.
 13. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
 14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
 15. Registrar, Public Service Tribunal, District Dehradun.
 16. Chairman, Cooperative Tribunal, Dehradun.
 17. Registrar-cum-Secretary, State Police Complaint Authority, Dehradun.
 18. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
 19. Addl. Secretary, Law, Uttarakhand Public Service Commission, Haridwar.

C. L. No. 13/UHC/Admin.A/2020

Dated: October 13th, 2020.

Subject: Regarding statement of movable & immovable property by the staff.

Sir,

In continuation of earlier Circular letters No. 10 dated 14.08.2020 & 12 dated 10.09.2020, with regard to the subject noted above, I am directed to inform that Hon'ble Court has been pleased to

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issue following directions with regard to the submission of statements of movable & immovable property by the Judicial Officers and the staff:

- (i)** Statements of movable & immovable properties submitted by the staff of subordinate courts are not to be sent to the Hon'ble High Court.
- (ii)** These statements are to be scrutinized sincerely & properly.
- (iii)** MIP file of each staff be separately prepared, in which, statement of each year will be kept.
- (iv)** Proper indexing in each file be maintained.
- (v)** It shall be ensured that every staff has submitted complete details of his/her movable & immovable properties.
- (vi)** Movable properties of previous years (prior to 2019-2020) need not be submitted, except of those of higher values, for which, permission of the competent authority is required prior to purchase or information is required after purchase and of possessing diamond, gold, silver etc.
- (vii)** Movable properties purchased in the year 2019-2020 beyond Rs. 10,000/- is required to be shown in the statement without any receipt, of Rs. 50,000/- & beyond, is required to be informed immediately after the purchase along with the receipt and proof of source of fund and also to be mentioned in the statement with a submission that information of said purchase already submitted.
- (viii)** Details of immovable property irrespective of the year of acquisition, is to be mentioned in the statement of each year in the relevant column, with the submission that when the permission to acquire the same was taken and the sources of management of funds.

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- (ix)** Details of investments and savings, loan taken etc. are to be clearly mentioned. Period of loan, EMI(s) and amount of repayment along with interest, amount deposited in the concerned heads, like, PPF, Mutual Funds, LIC etc. for investment/savings are to be clearly specified. On closing of the loan account, statement of loan account would have to be submitted.
- (x)** The officer scrutinizing the same, will take into consideration, total income of the officer/official in the period under consideration and deduct all deductions, investment, savings, purchases etc. made under the same period and then assess, whether reasonable amount was left with the officer/official for his/her house-hold expenses. For this purpose, balance available in bank accounts on the last cut-off date shall also be taken into consideration and net income of period under consideration will be added in it, then all investments/ savings/ expenditure shown/ repayment of loan/ balance in bank accounts on the last date of period under consideration will be deducted.
- (xi)** If there are other sources of income also, apart from salary, proof of such sources shall have to be submitted.
- (xii)** Income of spouse shall have to be mentioned and if the spouse is in government service, MIP statement submitted by him/her to his/her department, shall be required to be enclosed. If spouse is in private service/business etc., his/her income shall have to be mentioned and copy of Income Tax Return has to be filed.
- (xiii)** While assessing purchase of immovable property, it shall be scrutinized whether valid sources have been used in purchasing

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the same and the property has been purchased/acquired after obtaining permission from the competent authority, if not, appropriate disciplinary proceedings shall be initiated.

- (xiv)** In case, any officer/official do not disclose all the requisite particulars specifically, as sought by the scrutinizing authority, he/she shall not be considered for grant of A.C.P./promotion etc., till the time, he/she do not furnish all the details and the matter is closed.
- (xv)** After scrutiny, appropriate action shall be taken by the competent authority in such matters, where it is found that things are not cleared and there is strong possibility that officer/official is indulged in corrupt practices.
- (xvi)** Complete report in this regard, shall be submitted to the Hon'ble Court, so that, matter may be examined by the Vigilance Cell of the Hon'ble Court and in appropriate cases, inquiry as to disproportionate assets may be initiated.
- (xvii)** It shall be the utmost responsibility of the concerned District Judges/Principal Judge/Judges, Family Courts and the officer scrutinizing the statements that all the statements have been objectively scrutinized, as mentioned aforesaid. Any deviation in the said responsibility shall be viewed seriously.
- (xviii)** Inspection Section of the Hon'ble Court shall ensure checking of aforesaid aspect, while conducting the inspection of the Subordinate Courts.

Aforesaid directions of the Hon'ble Court are being communicated for information, circulation amongst all concerned and strict compliance.

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Yours Faithfully,

Sd/-

(Hira Singh Bonal)
Registrar General

Letter No. 4499/UHC/Admin.A/2020

Dated: October 13th, 2020.

Copy forwarded for information & necessary action to:-

1. PPS to Hon'ble the Acting Chief Justice, with a request to place this Circular Letter before His Lordship for kind perusal.
2. PS(s)/PA(s) to Hon'ble Judge(s) with the request to place it before His Lordship for kind perusal.
3. All the Registrars, High Court of Uttarakhand.
4. Joint Registrar-I & II.
5. All the Deputy Registrars/ Assistant Registrars/ Section Officers to circulate amongst staff.
6. Management Officer to circulate amongst all the Drivers & class-IV staff.
7. Assistant Registrar (IT), High Court of Uttarakhand, Nainital, to upload the C.L. on the official website.
8. Guard File.

Sd/-

Registrar General